

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**C.P. No. 8(ND)/2017**

**IN THE MATTER OF:**

Ranchem Pvt Ltd. And

RWL Healthworld Ltd And RHC Holding Pvt. Ltd.

.... Applicant/Petitioner

**Order under Section 230-232**

**Order delivered on 03.11.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Shri R. VARADHARAJAN,**

**Hon'ble Member(Judicial)**

For the Applicant/Petitioner	:	Mr. Virendra Ganda, Sr. Advocate Mr. Pawan Sharma & Mr. Sumit Garg, Advocates
For Official Liquidator	:	Mr. Amish Tandon, Mr. Ayush Beotra, Advs.
For RD (NR), Delhi	:	Mr. Manish Raj, Company Prosecutor

**ORDER**

Learned Counsel for the petitioner has filed a joint application by dropping the name of the applicant-transferor company no. 1 in pursuance of clause 5.2(c) of the Composite Scheme of Arrangement. A copy of the joint application, after modification of the original Scheme, has been served on the RD & SEBI. The Authority under the Income Tax Department have also been issued notices on 17.10.2017 with disclosure of the Pan number by transferor-applicant demerge company no. 2 and applicant-transferee/resulting company no. 3. Notices of the original Scheme has also been issued to the Drug Licensing Authority of different states. A copy of the modified Scheme may also be served





on Ms. Lakshmi Gurung, learned Standing Counsel of the Income Tax Department.

We take on record a copy of the joint application and appropriate order shall be passed at the time of final hearing.

List the matter for further consideration on 24<sup>th</sup> November, 2017.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(R. VARADHARAJAN)**  
**MEMBER(JUDICIAL)**

03.11.2017  
V. Sethi